

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 85378 of 2015

(Arising out of Order-in-Original No. PUN-EXCUS-022-COM-001-14-15 dated 05.11.2014 passed by the Commissioner of Central Excise, Pune-II).

M/s. Alfa Laval (India) Ltd.

Appellant

Mumbai Pune Road, Dapodi,
Pune 411 012.

Vs.

Commissioner of Central Excise, Pune-II

Respondent

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

Shri Rizvan Khatri, Advocate, for the Appellant

Ms. A.S. Parab, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/87210/2021**

Date of Hearing: 24.11.2021

Date of Decision: 24.11.2021

PER: BENCH

Learned AR submits that in this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**